

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.19997 of 2026

Arising Out of PS. Case No.-119 Year-2024 Thana- BENIPATTI District- Madhubani

Harsh Narayan Jha

... .. Petitioner/s

Versus

The State of Bihar & Anr.

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Shailendra Kumar Jha, Advocate

For the Opposite Party/s : Ms.Sharda Kumari, APP

CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH
ORAL ORDER

4 19-06-2026 Heard learned counsel appearing on behalf of the petitioner and learned APP for the State.

2. Learned counsel appearing on behalf of the petitioner/informant informs this Court that the petitioner is being subjected to threats and that such conduct constitutes sufficient ground for seeking cancellation of the bail granted to O.P. No. 2. It is further submitted that, immediately after receiving such threats, the petitioner informed the Superintendent of Police, as well as, the concerned SHO that, after being enlarged on bail by this Court, the miscreants are bent upon to kill the petitioner.

3. Accordingly, this Court directs the petitioner to file a supplementary affidavit within a period of two weeks, annexing all relevant materials and documents evidencing the



steps taken by the informant (petitioner) in support of his prayer for cancellation of bail granted to O.P. No. 2. The petitioner shall also submit a fresh representation before the Superintendent of Police and the concerned SHO, with a copy duly forwarded to the Director General of Police, Bihar, so that appropriate action may be taken after verification of the allegations made in such representation.

4. As prayed for, re-notify on 10.07.2026.

(Purnendu Singh, J)

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